

| Serial No. of Order | Date of Order | Order with Signature | Office note as to action (if any) taken on order |
|---------------------|---------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 7.29.3.2000. | | <p>In this case, 1d. counsel for the petitioner had indicated that he will not appear in the matter for the petitioner. Thereafter, notice was sent to the petitioner and the matter has been fixed today for hearing. Petitioner is absent. No request has also been made on her behalf seeking adjournment. As this is a 1994 matter, it is not possible to drag on the matter indefinitely. We have, therefore, heard Mr. B. Pal, 1d. Sr. counsel appearing for the Respondents and have also perused the records. Hearing in the matter is concluded and the matter is posted to 20.4.2000 for delivery of orders.</p> <p style="text-align: right;">S. M. Vice-Chairman</p> <p style="text-align: right;">Member (Judicial)</p> <p><u>06.02.2002</u></p> <p>In view of the memo filed by the applicant for withdrawal of this OA, the OA is disposed of as withdrawn.</p> <p style="text-align: right;">Signature of Member 20.3.2002 Yours Mehta</p> | <p>I. Counsel not II. Copy not sent For and 11.2.2000</p> <p>Notice may be sent to the applicant with order of 14.2.2000</p> <p><u>17.2.2000</u> <u>S. M.</u> <u>Recd</u> <u>17.2.2000</u></p> <p>A.O. back to for approval.</p> <p>For perusing memorandum.</p> <p>III. ad. 3 to 29.3.2002</p> <p><u>28.3.2002</u></p> |
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